

sioned during 1972-73 and these likely to be commissioned during 1973-74 are given in Statements I and II laid on the Table of the House. [Placed in Library. See No. LT-5255/73.]

(b). The power development programme in the country is being financed from State's own resources supplemented by central assistance whenever necessary. Since the commencement of the Fourth Plan, central assistance to State Plan schemes is being given only in the form of block loans and grants towards State's overall plan expenditure and not for any specific power project. It is therefore not possible to say how much of the amount spent on any one project came from central funds.

CORRECTION OF ANSWER TO U.S.Q. NO. 5746 DATED 3-4-1973 RE. ALLOTMENT OF PETROL FILLING STATIONS.

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): While laying on the Table of the House reply to Unstarred Question No. 5746 on 3rd April, 1973, I had, *inter alia* stated in reply to part (a) of the Question that in respect of all the other retail outlets which are not located on Corporation-owned sites, first priority in the allotment is, however, given to unemployed graduates/engineers of low income group families etc. The correct position is that in view of the low profitability of 'B' site retail outlets in the initial stages, it has been decided that in future IOC should advertise in the normal manner all new 'B' site retail outlets and notify the Director General of Resettlement, Ministry of Defence also of the same simultaneously to enable the DGR to intimate the eligible disabled defence personnel, if any, so that they may avail themselves of that opportunity and respond to the advertisement. It has also been decided that other things being equal, IOC would give preference to disabled servicemen and ex-servicemen from amongst the applicants in the selection of dealers for all future 'B' site retail outlets covered by this procedure.

2. To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. I wish to add that the incorrect information earlier given was due to an over-sight and I express my respects for the same.

3. Since the mistake was noticed recently, the correction could not be made within a period of one week. The delay is regretted.

12.04 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED LARGE-SCALE ADULTERATION OF FOODSTUFFS IN DELHI

SHRI SAT PAL KAPUR (Patiala): Sir, I call the attention of the Minister of Health and Family Planning to the following matter of urgent public importance and I request that he may make a statement thereon:

"The reported adulteration on large scale of foodstuffs in Delhi, *besan* being found adulterated with *kesari dal* which can lead to paralysis of lower limb."
... (Interruptions)*"

MR. SPEAKER: I have declared it unparliamentary and I have deleted it.

SHRI PILOO MODY: (Godhra): He has not only not withdrawn it; he has compounded the charge by saying that all Members including those of his own party...

SHRI BHAGWAT JHA AZAD (Bhagalpur): No Member; he said lobby".

SHRI PILOO MODY: Are you going to ask him to withdraw it or not? (Interruptions).

MR. SPEAKER: We have already taken up the call attention motion and the hon. Minister is replying now. May I request all of you to observe order now? As I said, the call attention motion has started. I would much prefer that instead of the question hour, we divide the question hour into four parts because we are not able to go beyond four questions; we allot fifteen minutes to the